

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 514 OF 2019 IN
DFR NO. 1456 OF 2019

Dated: 3rd April, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Azure Power Eris Pvt Ltd

.... Appellant(s)

Versus

Bihar Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Aniket Prasoon
Mr. Srishti Rai
Mr. Rahul Chouhan

Counsel for the Respondent(s) : ----

ORDER

IA No. 514 of 2019 – For urgent listing

Heard learned counsel, Mr. Aniket Prasoon, appearing for the Appellant.

The counsel for the Appellant, at the outset submitted that the instant application is filed on the ground of urgent listing. Further, he submitted that in the light of the statement made in Paragraph nos. 4 & 5 of the application, the same may kindly be accepted and the instant case may be listed for admission in the interest of justice and equity.

The submission of the counsel for the Appellant, as stated above, is placed on record.

In the light of the submission of the counsel for the Appellant and the statement made in Paragraph nos. 4 & 5 of the application and for the reasons stated for urgency therein, the same are accepted. Accordingly, the IA is allowed.

DFR NO. 1456 OF 2019

Registry is directed to number the appeal and list the matter for admission on **10.04.2019**, subject to curing of defects by the learned counsel for the Appellant.

(Ravindra Kumar Verma)
Technical Member

vt/bn

(Justice N.K. Patil)
Judicial Member